## THE ADMINISTRATORS-GENERAL (AMENDMENT) ACT, 1983

No. 18 of 1983

[26th August, 1983.]

An Act further to amend the Administrators-General Act, 1963.

BE it enacted by Parliament in the Thirty-fourth Year of the Republic of India as follows:—

Short title 1. This Act may be called the Administrators-General (Amendment) Act, 1983.

Amendament of sections 9,10,29 and 36.

2. In section 9, section 10, section 29 and section 36 of the Administrators-General Act, 1963 (hereinafter referred to as the principal Act), 45 of 1963. for the words "fifteen thousand" wherever they occur, the words "fifty thousand" shall be substituted.

Amendment of section 62,

- 3. In section 62 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—
  - "(3) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature."

Amendment of section 63. 4. In section 63 of the principal Act, for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.